

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 3530
TO BE ANSWERED ON 22ND MARCH, 2023**

CARTELIZATION IN TELECOM SECTOR

3530. SHRI DAYANIDHI MARAN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has any plans to set up new anti-trust laws in order to prevent monopolization/or cartelization in the telecom sector and if so, the details thereof;
- (b) whether private telecom giants are scrutinized by the Government for anti-trust activities and predatory marketing practices, if so, the details and the findings thereof; and
- (c) the details of the investigating authority involved in the said scrutiny of the telecom giants?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (c) Telecom Sector in India has a robust regulator – Telecom Regulatory Authority of India. It follows an extensive consultation process with all stakeholders. At this point of time, there is no proposal for new anti-trust laws.
